

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 307
66/252(ND)/2023

IN THE MATTER OF:

Nileshwer Infra & Consultancy Pvt Ltd.

.....APPLICANT/PETITIONER

Vs

ROC

.....RESPONDENT

SECTION

U/s 252(1)

Order delivered on 01.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the RoC

: Mr. Ssaurabh Indura, Company Prosecutor for ROC

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appearing for the Appellant has submitted that response to the observations made in the report of the RoC has been filed. The arguments were heard on behalf of the Learned Counsel appearing for the RoC and Learned Counsel appearing for the Appellant. No report has been filed by the Income Tax Department despite of directions by order dated 01.04.2024. The Appellant is directed to file Action Plan for next five years in case the Company is restored. In addition, one week time granted to the Income Tax Department to file its report.

List the matter on **09.09.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**